

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL.

ERNAKULAM BENCH

O.A.34/92

DATE OF DECISION: 12.7.93

K.Lekshmanan ..

Applicant

Mr.M.R.Rajendran Nair

Advocate for the Applicant

vs.

1. The Sub Divisional Officer,
Telegraphs, Malappuram.
2. The General Manager, Telecom,
Calicut.
3. Union of India, represented by Secretary to
Government, Ministry of Communications,
New Delhi. .. Respondents

Mr.T.P.M.Ibrahim Khan, ACGSC ..

Advocate for the Respondents

CORAM:

THE HON'BLE MR.JUSTICE C.SANKARAN NAIR, VICE CHAIRMAN
THE HON'BLE MR.R.RANGARAJAN, ADMINISTRATIVE MEMBER

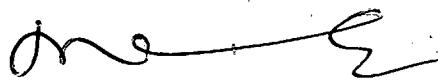
JUDGEMENT

C.SANKARAN NAIR(J), VICE CHAIRMAN:

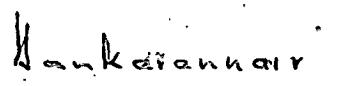
Applicant, who describes himself as a Casual Mazdoor, seeks appropriate directions to command respondents to 'reengage' him. It is seen that he has made Annexure-II representation before the first respondent. The first respondent, if he is competent to do so, will deal with the representation and pass appropriate orders thereon within two months from today. If he is not competent to do so, he will place the representation before the competent authority within one month from today and that authority will pass appropriate orders thereon, within two months of the date of receiving the representation. The competent authority will bear in mind the principles enunciated in the judgment in O.A. 1027/91

.2.

while dealing with the application. Disposed of. No costs.



R.RANGARAJAN
ADMINISTRATIVE MEMBER



C.SANKARAN NAIR(J)
VICE CHAIRMAN

Dated the 12th July, 1993.

List of Annexures:

1. Annexure-II

True copy of the representation dated 25.3.91 of the applicant to the 1st respondent.